

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20991/2022

[Arising out of impugned final judgment and order dated 08-08-2022 in CR No. 979/2018 passed by the High Court of Punjab & Haryana at Chandigarh]

AMIT ARYA

Petitioner(s)

VERSUS

KAMLESH KUMARI

Respondent(s)

(IA No. 176749/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 25-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) :Mr. P.S. Patwalia, Sr. Adv. (not present)
Ms. Natasha Dalmia, AOR
Ms. Anisha Jain, Adv.
Ms. Shambhavi Singh, Adv.

For Respondent(s) :Mr. Vivek Suri, Adv.
Ms. Anukriti Pareek, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the parties.
2. Arguments concluded.
3. Judgment reserved.
4. Written submissions by learned counsel for the parties be filed within two days.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)